

**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

M.A. NO. 90/2023 & 94/2023

IN

ORIGINAL APPLICATION NO. 774 OF 2022

IN THE MATTER OF:

Gaurav Garg

...Applicant

Versus

Union of India & Ors.

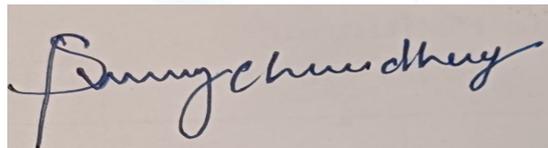
...Respondents

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New Delhi.

Dated: 05.04.2025



Filed by ,

(Sunny Choudhary)

Advocate

S-222, Greater Kailash-I, New Delhi-110048.

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RESPONSE ON BEHALF OF RESPONDENT NO. 8/ PROJECT
PROPONENT IN COMPLIANCE OF ORDER DATED 10.01.2025
OF THIS HON'BLE TRIBUNAL.

MOST RESPECTFULLY SHOWETH:-

1. That, the addresses of the answering Respondent is given above for the service of notices of this Response and that of his representative(s).

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2. That the address of the respondents are given above for service of the notices of the Response.

3. That, that present Response is being filed in compliance of the order dated 10.01.2025 passed by this Hon'ble Tribunal in M.A. No. 90/2023 & 94/2023, whereby, this Hon'ble Court has issued following directions :-

“Respondent no. 8-Project Proponent and UPPCB are directed to file their responses clearly mentioning the initial activities of CBWTF as per first CTO granted and expansion of the activities of CBWTF as per subsequent CTOs granted particularly CTOs granted by UPPCB after insertion of entry 7 (da) in EIA Notification 2006.

4. That, in respect of the point no. 6 of the above said order, as per the available official records, the status of Authorization and Consent to Operate (CTO) of CBWTF namely M/s. Synergy Waste Management Pvt. Ltd., Meerut is given as under:-

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Details of activities issued vide Authorization to CBWTF M/s.

Synergy waste Management Pvt. Ltd. Meerut/ Respondent

No.8:-

S. No.	Authorization issue Date	Validity of Authorization	Areas/ District Covered by CBWTF as per Authorization, Collection, Transportation & Disposal)
1.	25.01.2022	31.12.2002	Meerut+ Noida (GB Nagar) + Ghaziabad
2.	10.03.2003	10.03.2004	Meerut + Noida +Ghaziabad + Muzaffarnagar
3.	05.07.2004	04.07.2005	Meerut + Muzaffarnagar + Saharanpur
4.	20.09.2005	31.12.2007	Meerut + Muazaffarnagar + Saharanpur+ Ghaziabad + GB Nagar
5.	08.05.2008	31.12.2008	Meerut + Muazaffarnagar

			+ Saharanpur+ Ghaziabad + GB Nagar + Bulandshahr + Bagpat upto 10000 beds but not beyond a radius of 150 Kms.
7.	07.08.2009	31.12.2009	Meerut + Muazaffarnagar + Saharanpur+ Ghaziabad + GB Nagar + Bulandshahr + Bagpat upto 10000 beds but not beyond a radius of 150 Kms.
8.	09.07.2010	31.12.2010	Meerut + Muazaffarnagar + Saharanpur+ Ghaziabad + GB Nagar + Bulandshahr + Bagpat upto 10000 beds but not beyond a radius of 150

			Kms.
9.	24.02.2011	31.12.2011	Meerut + Muazaffarnagar + Saharanpur+ Ghaziabad + GB Nagar + Bulandshahr + Bagpat upto 10000 beds but not beyond a radius of 150 Kms.
10.	30.03.2012	31.12.2012	Meerut + Muazaffarnagar + Saharanpur+ Ghaziabad + GB Nagar + Bulandshahr + Bagpat upto 10000 beds but not beyond a radius of 150 Kms.
11.	25.09.2013	31.12.2013	Meerut + Muazaffarnagar + Saharanpur+ Ghaziabad + GB Nagar + Bulandshahr + Bagpat

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			upto 10000 beds but not beyond a radius of 150 Kms.
12.	09.07.2014	31.12.2015	Meerut + Muazaffarnagar + Saharanpur+ Ghaziabad + GB Nagar + Bulandshahr + Bagpat upto 10000 beds but not beyond a radius of 150 Kms.
Status after insertion of Entry No. 7(da) of EIA Notification dated 17.04.2015 for obtaining Environmental Clearance			
13.	13.06.2016	31.12.2017	(Not Mentioned)
14.	27.12.2017	31.12.2019	Within 150 Kms. Radius
15.	08.01.2020	3.12.2024	Within 150 Kms. Radius
16.	01.01.2025	31.12.2029	Within 75 Kms. Radius

5. Details of Consent to Operate (CTO) issued to CBWTF M/s.

Synergy Waste Management Pvt. Ltd., Meerut:-

S. No.	Air Act/ Water Act	Consent Issue Date	Consent Valid Upto	Capacity of Incinerator for which UPPCB has granted CTO
1.	Air Act	24.12.2009	31.12.2009	50 Kg/hr.
2.	Water Act	24.12.2009	31.12.2009	50 Kg/hr.
3.	Air Act	15.04.2010	31.12.2010	100 Kg./hr.
4.	Water Act	15.04.2010	31.12.2010	100 Kg./hr.
5.	Air Act	01.01.2011	31.12.2011	100 Kg./hr.
6.	Water Act	01.01.2011	31.12.2011	100 Kg./hr.
7.	Air Act	Applied on 19.07.2012 but rejected vide letter dated 21.11.2012		
8.	Water Act			
9.	Air Act	Applied on 24.12.2012 but rejected in the year 2013.		
10.	Water Act			
11.	Air Act	28.03.2014	31.12.2015	300 Kg./hr.
12.	Water Act	28.03.2014	31.12.2015	300 kg./hr.
13.	Air Act	01.01.2016	31.12.2017	300 kg./hr.

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14.	Water Act	01.01.2016	31.12.2017	300 kg./hr.
15.	Air Act	01.01.2018	31.12.2019	300 kg./hr.
16.	Water Act	01.01.2018	31.12.2019	300 kg./hr.
17.	Air Act	01.01.2020	31.12.2022	300 Kg/hr.
18.	Water Act	01.01.2020	31.12.2022	300 Kg/hr.
19.	Consolidated Air & Water Act	12.05.2023	11.08.2023	300 Kg./hr.
20.	Consolidated Air & Water Act	16.10.2023	Valid till disposal of Unit's EC application by SEIAA	300 kg./hr.

5. It is further submitted that in compliance of order dated 02.03.2023 passed by this Hon'ble Tribunal, the answering Respondent/ Project Proponent had initiated process to obtain EC within prescribed time limit in prescribed Form-1 alongwith Pre-Feasibility Report and after submission of EIA Report in terms of Notification dated 14.09.2006, the UPSEIA on 31.03.2025, has issued Environmental Clearance (EC) in favour of Project Proponent under the provision of the EIA Notification 2006, regarding Existing Common Bio-Medical

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Waste Treatment Facility” at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh, with certain conditions.

A true copy of Environmental Clearance dated 31.03.2025 issued by UPSEIAA is annexed herewith and marked as ANNEXURE A/1. (From Page Nos. to Page Nos.)

6. Therefore, the present Response is being filed for appropriate orders in the interest of justice.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to allow this application and may be pleased :-

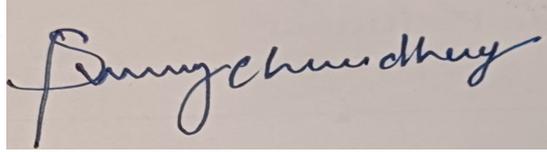
- (i) Take on record and allow the Response filed on behalf of the Respondent No.8/ Project Proponent in compliance of order dated 10.01.2025 passed by this Hon'ble Tribunal;
- (ii) To pass such other order (s) as this Hon'ble Tribunal deem fit and proper in the facts and circumstances of present case.

Delhi

For Synergy Waste Management (P) Ltd.
Mamraj
Applicant
Public Relation Officer

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Dated: 05.04.2025



Through,

(SUNNY CHOUDHARY)
Advocate

VERIFICATION

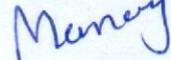
I, Manoj Kumar, S/o Sh. Dharampal, Aged about 37 Years, working as Public Relations Officer, Address VPO- Sahuwala-II, Sirsa, Haryana-125077, do hereby verify that the contents of paras to ... are true to my personal knowledge and paras to .. believed to be true on legal advice and that I have not suppressed any material fact:

Date: 05.04.2025

Place: New Delhi

For Synergy Waste Management (P) Ltd.

For Synergy Waste Management(P)Ltd.


Applicant
Public Relation Officer

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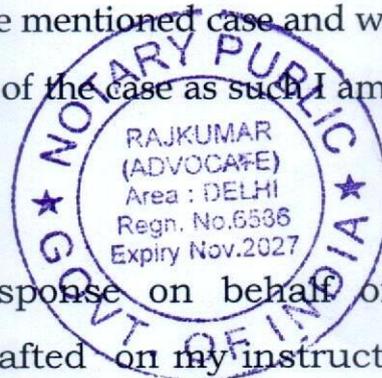
Union of India & Ors.

...Respondents

AFFIDAVIT

I, Manoj Kumar, S/o Sh. Dharampal, Aged about 37 Years, working as Public Relations Officer, Address VPO- Sahuwala-II, Sirsa, Haryana-125077, do hereby solemnly affirm and declare as under:

1. That I am the Officer-in-Charge duly authorized on behalf of the Appellant/Company in the above mentioned case and well conversant with the facts and circumstances of the case as such I am competent to swear this affidavit.
2. That, the accompanying Response on behalf of Applicant/ Respondent No.8 has been drafted on my instructions and the



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contents thereof are true and correct to the best of my knowledge and belief.

3. That, the contents of this affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.
4. That, the annexures / documents filed herewith are true copies of their respective originals.

For Synergy Waste Management(P)Ltd.

Munraj
DEPONENT

Public Relation Officer

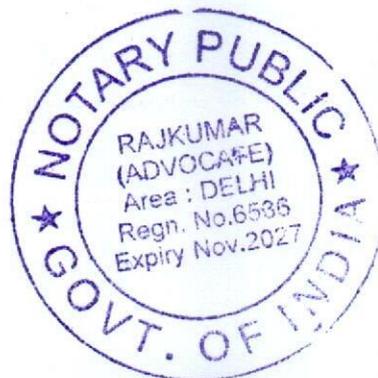
VERIFICATION

Verified at New Delhi, on this day of April, 2025 that the contents in the aforesaid affidavit are true and correct to the best of my knowledge and belief.

For Synergy Waste Management(P)Ltd.

Munraj
DEPONENT

Public Relation Officer



ATTESTED

Munraj
**NOTARY PUBLIC
GOVT. OF INDIA**

05 APR 2025



सत्यमेव जयते

File No: 9679-7761

ANNEXURE A-1.

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Date 31/03/2025



To,

Shri Neeraj Aggarwal
M/s SYNERGY WASTE MANAGEMENT PRIVATE LIMITED
517-518, 5th Floor, D-Mall, Sector-10, Rohini, New Delhi, 110085, Sector-10, NORTH WEST, DELHI,
110085
info@synergyworld.co.in

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding Existing Common Bio-Medical Waste Treatment Facility” at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh, M/s Synergy Waste Management Pvt. Ltd.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/INFRA2/522886/2025 dated 07/02/2025 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25B3301UP5147670N
(ii) File No.	9679-7761
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	7(da) Bio-Medical Waste Treatment Facilities
(vii) Name of Project	Existing Common Bio-Medical Waste Treatment Facility at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh
(viii) Name of Company/Organization	SYNERGY WASTE MANAGEMENT PRIVATE LIMITED
(ix) Location of Project (District, State)	MEERUT, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/

EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments. 4. The above-mentioned proposal has been considered by SEAC in its meeting held on 07-03-2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 07-03-2025 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 27-03-2025 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to Neeraj Aggarwal under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority

Annexure 1

Specific EC Conditions for (Bio-medical Waste Treatment Facilities)

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Project proponent should ensure to develop 1500 sqm green belt nearby the existing plant of Synergy Biomedical Waste Treatment Facility. 2. The observations provided in the vetting recommendation letter dated 03/03/2025 issued by the Civil Engineering Department, Motilal Nehru National Institute of Technology, Allahabad will be strictly followed by the project proponent. 3. Proponent shall comply with the action plan for CER submitted by PP at the time of EIA presentation. Compliance report of investment under CER to be submitted regularly to the Directorate, UPPCB and District Administration. 4. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.
1.2	<ol style="list-style-type: none"> 1. The fixed hearth type incinerator capacity 300 kg/hr is used and is operational in the project as mentioned in EIA report. For 300 kg/hr capacity, the Rotary Kiln type incinerator may be used in place of fixed hearth type incinerator in EIA report as per CPCB Guideline 2016. (For higher capacity incinerators (i.e., 250 kg/hour or more), rotary kiln-based incinerators are preferred over fixed hearth incinerators. Rotary Kiln shall be preferred; in case of the total biomedical waste treated in a batch (8 hour) is exceeding 2.5 to 3 Tones as per CPCB Guideline 2016.) 2. The Autoclave [300 lit/batch] temperature is to be maintained at more than 121°C at pressure of 15 pounds per square inch (psi) and the residence time will be more than 1 hour as per CPCB Guideline 2016. 3. The Shredder [300 kg/hr.] used for de-shaping or cutting into smaller pieces to make it unrecognizable waste as per Guideline 2016 & BMW Rules, 2016. 4. The air pollution controlling equipments should be as per the prescribed BMW Rules, 2016 5. The Effluent Treatment Plant of 5 KLD capacity comprises of collection tank, O&G trap, chemical dosing cum mixing (Flash and slow), coagulation chamber, primary settling tank, biological treatment process, secondary settling tank, pressure filter, activated carbon filter, pH correction tank to comply with the water recirculation process. The treated effluent is to be recycled for vehicle cleaning and scrubbing cum quenching purpose in air pollution control device of the incinerator as per the Guideline. 6. In light of letter dated 27/3/2025 Commitment of Subharti Medical University for land allotment should be submitted within 03 months failing which this EC is liable to be revoked. 7. Zero Liquid Discharge system (ZLD) should be maintained as proposed. 8. The emissions of the parameters Hcl, SO₂, CO, total Organic Carbon, HF, NO_x, total Dioxins and Furans, Hg and its compounds shall be strictly per Environment (Protection) Rules 1986 as amended. The CO₂ concentration in tail gas shall not be less than 7%. Secondary combustion chamber of Incinerator's minimum temperature will be 1100 degree centigrade with gas residence time not less than 2 seconds. 9. As part of CER activities the project proponent shall conduct awareness camps and workshops in nearby habitations regarding maintenance of personal as well as community hygiene. First aid training should be given to school students in the vicinity of hospital. Details of such workshops shall be uploaded on the website of project and also submitted to SEIAA.

Standard EC Conditions for (Bio-Medical Waste Treatment Facilities)

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
1.2	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.3	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area)
1.4	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.5	Transportation and handling of Bio-medical Wastes shall be as per the Bio-Medical Waste Management Rules, 2016 including the section 129 to 137 of Central Motor Vehicle Rules 1989.
1.6	Project shall fulfill all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 including collection and transportation design etc. and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
1.7	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.8	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
1.9	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	The project proponent shall install emission monitoring system including Dioxin and furans to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2.2	Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.

S. No	EC Conditions
2.3	Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
2.4	Venturi scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50mg/Nm ³ .
2.5	Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance of emission standards.
2.6	Masking agents should be used for odour control.

3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
3.2	Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
3.3	Process effluent/any waste water should not be allowed to mix with storm water.
3.4	Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
3.5	Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
3.6	A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/disposal/drainage systems along with the final disposal point should be obtained.
3.7	The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
3.8	Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
3.9	Rain water runoff from hazardous waste storage area shall be collected and treated in the effluent treatment plant.

4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

5. Energy Conservation Measures

S. No	EC Conditions
5.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
5.2	Provide LED lights in their offices and residential areas

6. Waste Management

S. No	EC Conditions
6.1	Incinerated ash shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
6.2	The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
6.3	A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
6.4	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016
6.5	No landfill site is allowed within the CBWTF site
6.6	The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.

7. Green Belt

S. No	EC Conditions
7.1	Green belt shall be developed in area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

8. Public Hearing And Human Health Issues

S. No	EC Conditions
8.1	Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.

S. No	EC Conditions
8.2	Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
8.3	Necessary provision shall be made for fire-fighting facilities within the complex.
8.4	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
8.5	Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
8.6	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
8.7	Occupational health surveillance of the workers shall be done on a regular basis.

9. Miscellaneous

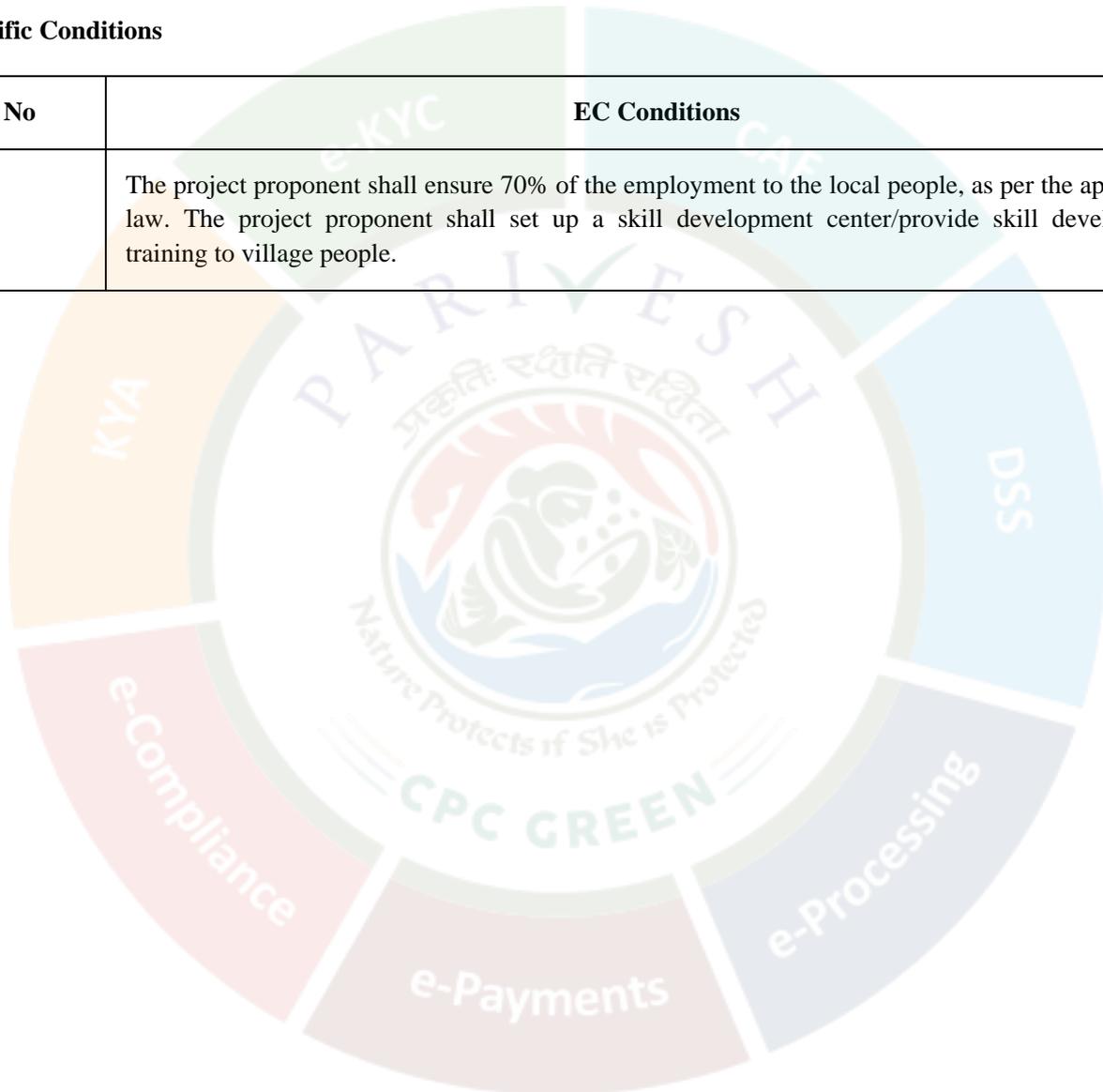
S. No	EC Conditions
9.1	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
9.5	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/ conditions and / or shareholder's/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

S. No	EC Conditions
9.6	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
9.7	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
9.8	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
9.9	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9.10	The criteria pollutant levels namely; PM2.5, PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
9.11	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
9.12	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9.13	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9.14	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
9.15	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.16	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.17	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.18	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
9.19	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention &

S. No	EC Conditions
	Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
9.20	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

10. Specific Conditions

S. No	EC Conditions
10.1	The project proponent shall ensure 70% of the employment to the local people, as per the applicable law. The project proponent shall set up a skill development center/provide skill development training to village people.



A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 07/03/2025.

Project Details Informed by the project proponent and their consultant

1. The environmental clearance is sought for “Existing Common Bio-Medical Waste Treatment Facility” at Subharti Medical College Campus, Subharti Puram, Meerut, Uttar Pradesh, M/s Synergy Waste Management Pvt. Ltd.
2. The terms of reference for the project proposal was issued by SEIAA, U.P. vide letter no. 381/Parya/SEIAA/7761/2023 dated 18/01/2024 for the Captive Treatment Facility.
3. Amendment terms of reference letter was issued by SEIAA, U.P. vide letter dated 21/10/2024 for the Existing Common Bio-Medical Waste Treatment Facility.
4. Salient features of the project as submitted by the project proponent:

SN	Parameters	Description
1.	Identification of project	Project falls under Category “B” of item 7 (da) as per EIA Notification dated 14th September, 2006 & amendments thereof. However, this plant requires Post-Facto EC Approval as per NGT order dated 02.03.2023
2.	Project Location	Subharti Medical College Campus, Subharti Puram, Meerut, UP - 250 005 Site coordinates - 28°57’46.02” N, 77° 37’58.64”E
3.	Existing Plant capacity	Incinerator [capacity 300 Kg/hour] Autoclave [capacity – 300 Lit/batch] Shredder [capacity - 300 kg/hour]
4.	Plot Area	1242 sq m
5.	Land Ownership	Land allocated by the Medical College Authority on rent basis.
6.	Water requirement	Fresh water requirement – 5 KLD Total water requirement including recycled treated waste water from onsite ETP - 9 KLD
7.	Source of water	Fresh water source – Onsite ground water abstraction through tube-well. Necessary permission has been obtained. Recycled water source: Onsite ETP treated wastewater.
8.	Wastewater	Wastewater is generated from equipment washing, floor washing, vehicle washing operations etc. and treated in onsite effluent treatment plant of capacity 5 KLD.
9.	Man Power	At present, total 113 employees [direct 62 including vehicle helpers + staff + 51 contractual drivers] are engaged with the operational activities of the facility.
10.	Power Requirement	Power Requirement: 49 KW Source: UP Power Corporation Limited Emergency backup – one DG set of 62.5 KVA
11.	Waste carrying vehicles [GPS enabled]	51 nos.
12.	Green Area	As the allocated area is very small, no green area could be developed within the premises. However, the PP has submitted an undertaking to develop green area of 1500 sqm on a separate land nearby the existing facility.

18.	Total Project Cost	Project cost is INR. 94.71 Lakh.
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5. Land use details:

Component	Area, (in m ²)	Percentage (%)
Incinerator area	218.9	17.6
Penal Room	12.0	1.0
Shredder Area	11.9	1.0
Red Waste room	11.9	1.0
Autoclave Area	55.8	4.5
Chimney	9.8	0.8
Ash Storage Room	9.1	0.7
Yellow Waste Store Room	13.3	1.1
Vehicle Washing Area	20.5	1.7
Septic Tank	2.2	0.2
DG Set	33.7	2.7
ETP Area	50.1	4.0
Office	23.7	1.9
Office	16.6	1.3
Store Room	14.2	1.1
Wash Room	7.2	0.6
Fire Fighting Water tank	47.7	3.8
Store	1.5	0.1
Road/ Other open area/ services	681.9	54.9
Total Plant Area	1242.0	100.0

6. Proposed activity:

S.N.	Activities
1.	Collection of biomedical wastes from different Health Care units [HCU]
2.	Transportation of segregated wastes from HCUs to Project Site
3.	Segregated waste storage at site as per color coded bags
4.	Operation of Incinerator
5.	Operation of Autoclave
6.	Operation of Shredder
7.	Handling of Sharps
8.	Vehicle Cleaning
9.	Operation of ETP and recycling of treated effluent
10.	Storage & disposal of hazardous waste [ETP sludge and incineration ash]
11.	Site Security and Fire Safety

7. Water requirement details:

Usage	Source	Water Quantity [KLD]	Effluent [KLD]	Treatment
Domestic requirement [11@45 lpcd]	Fresh – onsite tubewell	0.5	0.3	Sewer line of Subharti Medical College Campus.
Floor Washing	Fresh	1	0.9	ETP
Quencher and Scrubber	Recycled – Onsite ETP	1.5	1	ETP
Vehicle Cleaning	Onsite ETP	2.5	2.3	ETP
Green area outside	Fresh	3.5	0	--
Total Water Required		9 KLD		

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Head	Source	Quantity
Fresh Water Requirement	On site Tube Well	5KLD
Treated Water Requirement	On site ETP	4 KLD
Total water Requirement		9 KLD

8. Solid & other waste details:

- MSW of around 1.6 Kg/day will be generated from workers which is disposed through municipal waste disposal system of the Medical College.

SN	Type of waste	Category as per HW Rule 2016	Quantity	Storage	Disposal
1.	Used Oil	Sch.I, 5.1	0.1 KL/year	Stored in HDPE drums	Sale to registered recycler
2.	Ash from incinerator and flue gas cleaning residue	Sch.I, 35.1, 37.2	120 kg/day	Stored onsite at secured place	Through Common HWTSDF
3.	ETP sludge	Sch.I, 35.3	5.1 Kg/day	Stored onsite at secured place	

9. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

- Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
- Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
- Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
- District Magistrate, Meerut.
- Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
- Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



sunny choudhary <advsunncoudharysc@gmail.com>

SERVICE OF RESPONSE OF BEHALF OF THE RESPONDENT NO.8 IN M.A. NO. 90/2023 AND 94/2023 IN O.A. NO. 774/2022 GAURAV GARG VERSUS UNION OF INDIA & ORS.

1 message

sunny choudhary <advsunncoudharysc@gmail.com>

Sun, Apr 6, 2025 at 5:50 PM

To: "gouravgarg2022@gmail.com" <gouravgarg2022@gmail.com>, advpriyankaswami@hmail.com

Sir

SERVICE OF RESPONSE OF BEHALF OF THE RESPONDENT NO.8 IN M.A. NO. 90/2023 AND 94/2023 IN O.A. NO. 774/2022 GAURAV GARG VERSUS UNION OF INDIA & ORS.

WITH REGARDS

SUNNY CHOUDHARY
ADVOCATE FOR THE RESPONDENT NO. 8
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